

Details, such as name of the undertaking, location, item(s) of manufacture and capacity in respect of all registrations issued are published by the Indian Investment Centre in their 'Monthly Newsletter' copies of which are being sent to the Parliament Library regularly.

(d) Does not arise in view of (a) above.

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**Revamping of Haldia Unit of Hindustan Fertilizer Corporation Limited**

2095. **SHRI SATYAGOPAL MISRA:** Will the **PRIME MINISTER** be pleased to state:

(a) whether the Government have taken any investment decision for the revamping of the Haldia unit of Hindustan Fertilizer Corporation Limited;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) No, Sir.

(b) Does not arise.

(c) The reports of the foreign consultants for revamp of the project involved a very heavy investment. The alternative of revamping the nitrophosphate group of plants also involved substantial investment. In view of this, no decision has been taken for further investment.

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[Translation]

**Quantity of Sugarcane Crushed**

2096. **SHRI RAM NAGINA MISHRA:** Will the Minister of FOOD be pleased to state:

(a) the quantity of sugarcane crushed by sugar factories during the current season (1990-91) in Uttar Pradesh and the quantity of sugarcane for which price has been paid and the outstanding amount out of them; and

(b) by when the outstanding amount for sugarcane would be paid to the sugarcane-growing farmers?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) During the Current season 1990-91 upto 15-6-91, a quantity of 323.11 lakh tonnes of sugarcane was crushed by the sugar mills in Uttar Pradesh. Of the cane price due, Rs. 1043.88 crores are reported to have been paid, leaving an outstanding balance of Rs. 145.31 crores as on 15-6-1991.

(b) Ensuring timely payment of cane price is primarily the responsibility of the State Governments who have got the necessary powers and field organisations to enforce such payment. However, the Central Government has been monitoring the position and has requested the State Governments to take requisite steps to liquidate the cane price arrears.

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[English]

**Issue of Letters of Intent for setting up of Industries in Solapur**

2097. **SHRI DHARMANNA MONDAYYA SADUL:** Will the **PRIME MINISTER** be pleased to state:

(a) the progress in clearance of the requests for issue of letters of intent for setting up industries in cooperative sector in Solapur District of Maharashtra upto the end of June 1991; and

(b) the steps taken or proposed to be taken to clear the pending requests?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) and (b) Between January 1988 and 30th June, 1991, 26 applications were received for grant of Letters of Intent to set up industries in Cooperative Sector in the Solapur District of Maharashtra. Out of these, Letters of Intent have been issued in respect of 8 applications and 3 applications have been rejected. The remaining 15 applications are at various stages of processing.